

(a) whether it is a fact that the major tourist spot of Khajuraho is proposed to be linked with Bombay by direct air service;

(b) if so, what would be the proposed out line and by when the service is likely to be introduced[†] if the answer to part (a) above, be in the negative, what are the reasons thereof?]

†[THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDULAL

**पर्यटन और नागर विमानन मंत्रालय
में राज्यमंत्री (श्री चन्दूलाल चन्द्राकर) :**
(क) जी, नहीं ।

(ख) बम्बई तथा खजुराहों के बीच यात्रा करने वाले यात्रियों के लिये दिल्ली से होकर सुविधाजनक संयोजी उड़ाने (कनेक्शन) उपलब्ध है ।

CHANDRAKAR): (a) No, Sir.

(b) Convenient connections are available via Delhi for passengers travelling between Bombay and Khajuraho.]

Extension of Bajpe Airport

842. SHRI B. IBRAHIM: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is any proposal under Government's consideration to extend Bajpe Airport (Mangalore); and

(b) if so, what steps Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDULAL CHANDRAKAR): (a) and (b) A detailed survey has been made for examining the feasibility of constructing

†[] English translation.

a second runway suitable for regular Boeing 737 operations and further development for bigger aircraft operations. The survey report is awaited

Agreements and contracts entered by the NTC

843. DR. LOKESH CHANDRA:

SHRIMATI AZIZA IMAM:

SHRI BISHAMBHAR NATH PANDE:

Will the Minister of COMMERCE be pleased to state:

(a) what are the agreements and contracts entered into by the National Textile Corporation during the year 1979;

(b) in which language they were prepared;

(c) whether the provisions of the Official Language Act were followed in their preparation?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) During the year 1979, the National Textile Corporation and its nine Subsidiary Corporations located in various States entered into agreements/contracts with labour unions its own employees, banks, financial institutions, machiner,[^] manufacturers and other agencies in connection with financial transactions, sale/purchase of cloth, yarn[^] cotton, machinery, dyes & chemicals, etc.

(b) These agreements/contracts were prepared in English or Hindi or regional language.

(c) Due to broad based operations essentially of a commercial nature, it has not been possible for the National Textile Corporation to strictly follow the provisions of the Official Language Act. However, the National Textile Corporation (Holding Company) and most of its Subsidiary Corporations have since set up 'Rajya Bhasha Cells' 3 for ensuring strict implementation of the provisions of the Act.